

IN THE COURT OF THE PRINCIPAL SESSIONS JUDGE, MADURAI.

PRESENT: THIRU. M.THANDAVAN, B.L.,

(I Additional District & Sessions Judge, Madurai)

PRINCIPAL SESSIONS JUDGE (i/c.) MADURAI.

(AUTHORISED U/S.10(3) OF CR.P.C.)

Friday, this the 24th day of July -2020.

CrI.M.P.No.3402/2020

Kumar @ Muthukumar, S/o. Samy @ Chinnasamy ... Petitioner/Accused.

Vs

State through the Inspector of Police,

S.S.Colony, P.S. Cr.No.1134/2020 ... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.K.P.Karthick, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Bail applications u/s. 439 of Cr.p.c.

2. The offences alleged are U/s. 25(1B) (b) and 4 of Arms Act 1959 & Sec. 4(b) and 5 of Explosives Substances Act.

3. Heard.

4. The case of the petitioner is that the date of occurrence was 8.5.2020, the petitioner was arrested on 10.6.2020, he is in judicial custody for the past 76 days, investigation is almost over, already co-accused have been granted bail by this Court in Cr.M.P.No.2669/2020, 2448/2020 & 2713/2020 dated: 4.6.2020 and prays to grant bail to the petitioner.

5. It is argued on the part of the respondent that totally there are 7 accused in this case, the petitioner is arrayed as A4 in this case, the petitioner is involved in number of previous cases, the petitioner along with other accused made country bomb to do away one Parthasarathy under the head of Al Sarathkumar and he raised strong objection in granting bail to the petitioner. In

reply, the learned counsel for the petitioner argued that already co-accused have been granted bail by this Court in Cr.M.P.No.2669/2020, 2448/2020 & 2713/2020 dated: 4.6.2020.

6. This court carefully perused of the records and the arguments of both sides. The petitioner is said to have accompanied with other accused and made country bomb to do away one Parthasarathy. The public prosecutor raised strong objection in granting bail to the petitioner stating that the petitioner is involved in number of previous cases. Therefore, considering the strong objection on the side of prosecution and bad antecedents of the petitioner, the bail petition deserves to be dismissed.

7. In the result, the bail petition is dismissed.

Pronounced by me in Camp Court on the 24th day of July -2020.

Sd/-M.Thandavan,
Principal Sessions Judge (i/c.),Madurai.

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1. The Judicial Magistrate concerned.